ghtaway ignoring the merits of other candidates of the concerned District. However, in view of the slight ambiguity in the interpretation of this provision, this condition has now been deleted from the guidelines.

(c) Does not arise in view of above.

Port and Dock Workers' Strike

82. SHRI SUSHIL CHAND MOHUNTA: SHRI BISWA GOSWAMI:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether his Ministry had any role to play in the prolonged strike of the Port and Dock workers to safeguard the interest of the workers;
- (b) if so, what are the details hereof; and
- (c) what is the total number of nandays lost in this strike?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND RE-HABILITATION (SHRE DHARMA-/IR): (a) and (b) As required under he Industrial Disputes Act, 1947, conillation proceedings were held on eccipt of the notices of the strike rom the unions of Port and Dock Norkers over a charter of demands. On 14-3-1984 an appeal was also nade by the Union Minister -abour and Rehabilitation to the epresentatives of the federations of he Port and Dock Workers to postone the strike for a week to enable im to find a solution but this was lot accepted by the representatives. he strike has since been called off.

(c) As per information received, he total number of mandays lost as result of the strike in all the ports and the dock labour boards (excluding Calcutta Dock Labour Board) provisionally estimated to be 4.56.614.

Modernisation of Telecommunication . System

83. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of COMMUNICATIONS be pleased to state what steps are being taken to up-dating of technologies applicable to various parts of the network and production in processes of telecommunication system so as to achieve higher performance and greater economy offered by modernisation?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): Broad outline of steps being taken to up-date the technologies in various parts of of the network are given below:

- (a) Introduction of Electronic Switching especially the digital electronic type for telephone exchanges in place of the electromechanical type which is now produced in the country.
- (b) Introduction of an improved version of telephone instrument.
- (c) Introduction of electronic type of telex exchanges.
- (d) Introduction of digital type of juction equipment for inter-exchange working is urban treas.
- (e) Introduction of long distance equipment using digital technology.
- (f) Introduction of data communication over public switced telephone network.
 - (g) Introduction of store and fapward type of electronic system in te Telegraph network.
 - (h) Introduction of multi access radio systems in rural areas for opening of long distance public telephones instead of by the conventional overhead lines.
 - (j) Use of satellite circuits for interconnection of remote and inaccessible areas as also between large cities.

The production process of telecommunication equipment is being updated by the introduction of the manufacture of Digital Electronic Switching Systems. This, in turn, has caused updating of the processes for production of Printed. Circuit Boards, Inward goods testing and final testing. Steps are also being initiated in paralled for production of components like hybrid micro electronic circuits of thick film type, miniaturised relays, miniaturised distribution frames The manufacturing processes for telephone instruments are also being updated.

'Violation of Section 209A of Companies Act by M/s. I.T.C. Limited

- 84. SHRI RAM BHAGAT PASWAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether Government are aware that M/s I.T.C. Limited have violated the provisions of Section 209A of the Companies Act by not furnishing adequate details justifying the foreign tours of their directors and executives during 1982 and 1983; and
- (b) if so, whether Government prepose to order an enquiry into matter, and if not, what are the neasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS JAGANNATH KAUSHAL): (a) No.

such violation of the provisions of section 209A of the Companies Act has been committed by the Company.

(b) Does not arise in view of (a) above.

Setting up of New Industries by Hindustan Lever Limited

- 85. SHRI RAM BHAGAT PAS-WAN: Will the Minister of LAW, JUS-TICE AND COMPANY AFFAIRS be pleased to state:
- Government have (a) whether cleared or are considering to 'clear some proposals of M/s Hindustan Lever Limited for setting up of new undertakings during 1983-84;
- are the details (b) if so, what thereof; and
- (c) whether it will not stop the growth of smaller units; if so, what are the details thereof?

THE MINISTER OF LAW, JUS-TICE AND COMPANY **AFFAIRS** (SHRI JAGANNATH KAUSHAL): (a) and (b) A statement showing the proposals submitted by Messrs Hindustan Lever, Limited for setting up new undertakings which were cleared or were under consideration during 1983-84 is annexed

(c) The proposals already cleared relate to 100 per cent export units and are not, therefore expected to affect the small scale units in the country. The small scale angle will also be kept in view while taking a decision on the pending proposals.

Statement

22A

Proposals submitted by Messrs Hindustan Lever Limited which were cleared or were under consideration during the year 1983-84

SI. No.	Nature of	the proposal	Section of the M.R.T.P. Act under which clearance/approval sought	Action	taken
(1)		(2)	(3)		(4)

1 Manufacture of 3500 tonnes per annum of Packet Tea below 1 Kg. and Tea Bags in District Pune, Maharashtra for 100% export Exempted as per the Department of Compan Affairs Notification No. 764(E) dated 25-10-82 under Section issued 22A of the M.R.T.P Act.